

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00091/2017 & MA/310/00092/2017**

**in**

**OA/310/01426/2014**

**Dated Tuesday the 6<sup>th</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

S.Venkataraman,  
S/o. Santhappan,  
144, Ulagudaiyar Palayam,  
Nathakkadaiyur Post,  
Kangeyam (Tk),  
Tirupur District                         ....Applicant

By Advocate M/s. V. Ashok Kumar

Vs

1.The Post Master General,  
Western Region, TN,  
Coimbatore.  
2.The Superintendent of Post Offices,  
Tirupur Division,  
Tirupur 641601.                         ....Respondents

By Advocate Dr. G. Krishnamurthy

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

On perusal, it is seen that on 15.12.2017, the MAs 91/2017 & 92/2017 were directed to be listed under the dismissal caption as the applicant was not represented on the said date and the previous date of hearing ie., on 07.09.2017. There was still no representation for the applicant on 02.02.2018. The matter was posted for today as a last opportunity. However, even today, when the matter is called, there is no representation for the applicant. It is evident that the applicant is not interested in prosecuting his case.

2. Accordingly, both MA 91/2017 for condonation of delay and MA 92/2017 for restoration of OA 1426/2016 are dismissed in default.

**(R. Ramanujam)  
Member(A)  
06.02.2018**

SKSI